

with all the recommendations of the Sarkar Committee relating to the Steel transactions; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) The Government are taking necessary steps to institute disciplinary proceedings, in accordance with the relevant rules and regulations, against the Government servants concerned.

(b) and (c). The Central Vigilance Commission agreed with all the recommendations of the Sarkar Committee, relating to the transactions in which public servants were suspected or alleged to have acted for improper purposes, or in a corrupt manner. The Government thereafter took their decisions, [contained in Ministry of Steel, Mines & Metals (Department of Iron & Steel) Resolution No. SCII-14(3)/68, dated 10th May, 1968], accepting the views of the Central Vigilance Commission.

INDUSTRIAL FINANCE CORPORATION

*38. SHRI H. N. MUKERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether a number of industrial concerns failed to repay the loans advanced to them by the Industrial Finance Corporation;

(b) if so, the number of defaulting concerns and the outstanding amount due from them; and

(c) what steps have been taken to recover the dues from them?

THE MINISTER OF INDUSTRIAL DEVELOPMENT & COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

विद्यार्थियों द्वारा प्रथम श्रेणी के डिब्बों में यात्रा करना

*39. श्री शिव कुमार शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गाड़ियों में यात्रा करने वाले कालेज के विद्यार्थी प्रथम श्रेणी के डिब्बों में आ जाते हैं जब कि उनके

पास उस श्रेणी के पास नहीं होते हैं और वे यात्रियों से अभद्र व्यवहार करते हैं और उनको असुविधा पहुंचाते हैं;

(ख) क्या यह भी सच है कि टिकट निरीक्षक उन विद्यार्थियों के डर के कारण उनके टिकटों की जांच नहीं करते; और

(ग) यदि हां, तो इस स्थिति में सुधार करने के लिये सरकार क्या कार्यवाही कर रही है ?

रेलवे मंत्री (श्री चे० मु० पुनावा) : (क) और (ख). विद्यार्थियों द्वारा उचित टिकट के बिना पहले दर्जे में यात्रा करने और बाद में अभद्र व्यवहार करने के कुछ मामलों की कुछ रेलों ने रिपोर्ट की है।

(ग) विशेष रूप से बदनाम खण्डों पर जहाँ बिना टिकट यात्रा की घटनाएँ होती हैं या जहाँ टिकट जांच करने वाले कर्मचारी खतरा समझते हैं, वहाँ बार-बार अचानक जांच की जाती है जिसमें टिकट जांच करने वाले पर्याप्त कर्मचारियों, रेलवे सुरक्षा दल और सरकारी रेलवे पुलिस की सहायता से मजिस्ट्रेट द्वारा की जाने वाली जांच भी शामिल है।

राज्य सरकारों और पुलिस अधिकारियों से भी अनुरोध किया जाता है कि वे इस तरह के खण्डों पर टिकट जांच करने वाले कर्मचारियों की पर्याप्त सुरक्षा की व्यवस्था करें। शिक्षा संस्थाओं के प्रधानों से सहयोग देने की अपील की जाती है और शिक्षा संस्थाओं के परिसर में विद्यार्थियों को मासिक सीजन टिकट बेचने की व्यवस्था की जाती है। बिना टिकट यात्रा की रोकथाम के लिए चलाये जाने वाले अभियानों में विद्यार्थियों का भी सहयोग प्राप्त किया जाता है।

EX-RAILWAY EMPLOYEE RUN OVER BY TRAIN

*40. SHRI SURAJ BHAN :
SHRI DHIRESWAR KALITA :
SHRI P. GOPALAN :
SHRI NAMBIAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that an ex-Railway employee had been crushed by deliberately running a railway train over him on the 19th September, 1968 at the Railway Workshop Jagadhari Station (N.R.);

(b) whether he received any telegram sent on the 20th September, 1968 by two M.L.A.s, and one M.P. of Haryana demanding judicial enquiry into the tragedy; and

(c) if so, the action taken by Government in the matter?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) to (c). It is reported that on 19-9-1968 at 5.57 hours an ex-Railway employee who had been removed from service in Jagadhari Workshop in 1963 consequent upon his conviction under Sections 223 and 235 of the Indian Penal Code, jumped in front of train No. 2 DSU Passenger at Jagadhari Workshop Station and was run over and killed.

As regards the demand in the telegram referred to, judicial inquiry by a Court of Law is held only if the police launch a prosecution and this was not case for appointing a Commission of Inquiry presided over by a judicial officer as it was a matter for police to investigate and take action. The Government Railway Police was asked to investigate the case.

TICKETLESS TRAVEL

*41. **SHRI YASHPAL SINGH** :

SHRI HEM RAJ :

SHRI GADILINGANA GOWD :

SHRI P. N. SOLANKI :

SHRI PRAKASH VIR SHASTRI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have seen the press reports in the 'Patriot', dated the 1st September, 1968 under the heading "Railways incur Rs. 12 crore loss due to ticketless travelling"; and

(b) the steps taken by Government to stop ticketless travelling in the country on all the Railways?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes, Sir,

(b) Apart from normal ticket checking at stations and on trains, frequent intensive checks, including surprise checks by Flying Squads of Travelling Ticket Examiners and Railway Magistrates, are being made to minimize ticketless travel and other forms of irregular travel.

An educative campaign is also being conducted.

Supervision on ticket checking arrangements has also been tightened.

INDO-NEPAL TRADE AGREEMENT

*42. **SHRI MEETHA LAL MEENA** : Will the Minister of COMMERCE be pleased to state :

(a) whether any new arrangements have been made with Nepal during the last three months whereby more items of imports from Nepal have been exempted from Customs duty;

(b) if so, the items so exempted and the quantities thereof; and

(c) the reasons for enlarging the list of exempted items?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

GIDDI 'A' COLLIERY

*43. **SHRI KARTIK ORAON** : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that in Giddi 'A' Colliery there has been a defalcation of money to the tune of Rs. 54,000 and that the money has not been recovered as yet;

(b) if so, the action Government propose to take against the officer concerned; and

(c) the steps Government propose to take to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

CENTRAL INDUSTRIAL PROJECTS

*44. **SHRI K. P. SINGH DEO** : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :